

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2020**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section : Section 60(5) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Learned lawyer, Mr. Nandish Chudgar appeared on behalf of RP.


None appeared on behalf of Respondent.

On perusal of the record, it is found that ^{on} several occasion the notice has been issued to the Jaipur Development Authority, but they have failed to appear and have also not filed the reply.

The Registry as well as Applicant is directed to issue notice along with this order upon the Jaipur Development Authority. In the event of no representation from the Jaipur Development Authority, the appropriate order shall be passed.

List the matter on 02.09.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 30th day of July, 2020